

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP(CAA) No. 25 /NCLT/AHM/2017
with Gujarat High Court CA no. 541/2016


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017**

Name of the Company: Heena Electrovision Pvt. Ltd.

Section of the Companies Act: Sections 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH	ADVOCATE	PETITIONER	
2.				

ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Petitioner.

Common Representation of Regional Director received.

Reply affidavit filed by petitioner.


No objections received from public.

No representation received from Income Tax authorities.

Heard arguments of Learned Counsel for Petitioner.

Learned Counsel for petitioner wants to file an Application for a correction in clause 8 and 10 of the scheme on the ground that it is a typographical mistake.

List the matter 13.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 5th day of July, 2017.